

(2)

F. No. 13-60/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-60/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Refer to your RTI application which is (1) without date, (2) without fee and (3) also not in format, received in this office on 24 September 2018.

On the subject this is to inform that the application is in question-answer form which is not as per the Rules of RTI Act and DOP & T O.M.

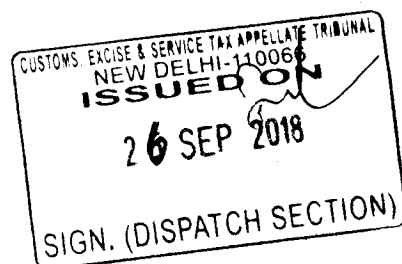
Therefore, it is hereby returned as found defective and also without requisite fee.

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CPIO
CESTAT New Delhi
Date: 26.09.2018

Encl: RTI application

To

1. Sh. P.K Chaudhary
Advocate
14, Ritchie Road,
Kolkata-19



J.D No. 13-60/2018 (CESTAT)

Customs Excise & Service Tax
Appellate Tribunal
24 SEP 2018
West Block No. 2, K. A. Puram
New Delhi 110068

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APPLICATION U/S 5 OF RTI ACT

TO
CPIO/REGISTRAR
CESTAT
NEW DELHI

SIR
REQUIRED FOLLOWING INFORMATION FOR
FILING PIL BEFORE CALCUTTA HIGH COURT.

- 1- FROM WHEN SRI TINDER CHAKRABORTY WORKING AT CESTAT KOL
- 2- HOW DID HE RECRUITED
- 3- HAS HIS QUALIFICATION VERIFIED
4. HOW MANY TIMES HE HAS BEEN TRANSFERRED.
5. IF NOT TRANSFERRED ~~WH~~ THE REASON FOR THE SAME WHILE OTHER HEAD CLERK TRANSFERRED TWICE.

ADDRESS : P. K. CHOUDHARY, ADVOCATE
14, RETCHER ROAD, KOL-19
A CITIZEN OF INDIA.
PH: 9910044219

PK Choudhary
ADV.